The 26th May 1953

No.L.26/53/8.—The following Act of the Assam Legislative Assembly, which received the assent of the Governor of Assam, is hereby published for general information.

(Received the assent of the Governor on the 25th May 1953)

ASSAM ACT XI OF 1953

THE ASSAM FOREST (AMENDMENT) ACT 1953

(Passed by the Assembly)

[Published in the Assam Gazette, dated the 27th May 1953]

An

Act

further to amend the Assam Forest Regulation, 1891.

Preamble.

Whereas it is expedient further to amend the Assam
Forest Regulation, 1891, hereinafter called the 'Regula-Regulation', in the manner hereinafter appearing;

VII or
It is hereby enacted as follows:—

1891.

1. (1) This Act may be called the Assam Forest

(2) It shall have the like extent as the Regulation.

(3) It shall come into force at once.

Amendment 2. After sub-section (2) of section 76 of the Regulaof section tion the following proviso shall be inserted, namely:—

Amendment of section 76 of Regulation VII of 1891.

"Provided that when, no price is offered or the price offered in such auction is considered inadequate the sale by such auction shall be stopped and such Forest Officer shall sell the produce in such other manner as the State Government may direct in this behalf".

S. K. DUTTA, Secy. to the Govt. of Assam, Leg. and Judl. Deptts.